



भारतीय दिवाला और शोधन अक्षमता बोर्ड
Insolvency and Bankruptcy Board of India

AND



CVSRTA

Pioneer in Valuation Education

**CENTRE FOR VALUATION STUDIES, RESEARCH
AND TRAINING ASSOCIATION (CVSRTA)**

Cordially invite you for

**NATIONAL VALUATION
SYMPOSIUM**

CHIEF GUEST

Dr. M. S. Sahoo, Chairman, IBBI

EVENT SUPPORTED BY



CVSRTA REGISTERED VALUERS ASSOCIATION

CEP is part of this event

VENUE

Ahmedabad Management Association (AMA), Ahmedabad

DATE

23rd February, 2019

TIME

8.30 am to 5.00 pm

For further information and registration, kindly visit
www.cvsrtarva.org

About the Insolvency and Bankruptcy Code (IBC), 2016 and Current Scenario of Valuation Profession in India

Valuation is one of the important aspects in the Insolvency Resolution Process under IBC wherein the Fair Value and Liquidation Value of the debtor is to be ascertained by the Resolution Professional through the services of Registered Valuers. Valuation profession is important and one of the most critical aspect in finance. It plays a key role in the process of buy/sell, solvency, merger/acquisition, and financial statements/accounting amongst other purposes.

The Central Government notified the introduction of Section 247 (relating to valuers) of the Companies Act, 2013 with effect from 18th October, 2017. It also notified the Companies (Registered Valuers and Valuation) Rules, 2017 on 18th October, 2017. The Central Government, vide a notification dated 23rd October, 2017 issued the Companies (Removal of Difficulties) Second Order, 2017 that provides for a qualified and experienced Registered Valuer to be a member of a Registered Valuers Organization (RVO).

In line with the recent rules and latest amendments, The Companies (Registered Valuers and Valuation) Rules, 2017 states that a person registered with the Insolvency and Bankruptcy Board of India (IBBI) as a Registered Valuer can conduct valuations required under the Companies Act, 2013 and the Insolvency and Bankruptcy Code, 2016. The same is effective from 1st February, 2019 subject to other requirements as laid down by IBBI. A partnership entity or a company is also eligible for registration on satisfying the prerequisites. A person, who is rendering valuation services under the Companies Act, 2013 may continue to do so without a certificate of registration up to 31st January, 2019 only.

Going forward, the recent improvements will change the dynamics of the Valuation Profession in India for better times ahead. IBBI, the governing authority under The Companies (Registered Valuers and Valuation) Rules, 2017 for the Valuation Profession has recognized establishment of various RVOs to mentor and monitor the Valuation Professionals of the country. RVOs have to ensure qualitative valuation services from their members to Clients, Corporates, Financial Institutions, Government and various authorities and thus help them to take a prudent call on the stressed assets undergoing resolution process.

About IBBI and CVSRTA

Insolvency and Bankruptcy Board of India (IBBI)

The Insolvency and Bankruptcy Board of India was established on 1st October, 2016 under the Insolvency and Bankruptcy Code, 2016 (Code). Under the powers delegated by the Central Government, the IBBI is a key pillar of the ecosystem responsible for implementation of the Code that consolidates and amends the laws relating to reorganization and insolvency resolution of corporate persons, partnership firms and individuals in a time-bound manner for maximization of the value of their assets, to promote entrepreneurship, availability of credit and balance the interests of all the stakeholders. Being a unique and crucial regulator, it regulates the Valuation Profession as well as its processes. It has regulatory oversight over the Insolvency Professionals, Insolvency Professional Agencies, Insolvency Professional Entities and Information Utilities. It frames and enforces rules for processes, namely, corporate insolvency resolution, liquidation, individual insolvency resolution and individual bankruptcy under the Code, in furtherance of the purposes of the Code. It has also been designated as the 'Authority' under the Companies (Registered Valuers and Valuation Rules), 2017 for regulation and development of the profession of valuers in the country.

Centre for Valuation Studies, Research and Training Association (CVSRTA)

A group of practicing valuers actively engaged in the profession, regularly attending seminars, conferences and fellowships on valuation came in contact with some practitioners and academicians globally by attending the World Valuation Congresses in Vancouver, Singapore and London. This Group studied the courses offered worldwide and developed a curriculum suitable to Indian requirements and approached BVM Engineering College, affiliated to Sardar Patel University (SPU) at Vallabh Vidyanagar, Gujarat for introduction of the valuation courses which commenced from the year 1994.

Further, this group also facilitated the formation of CVSRTA which pioneered the growth of Education and Educational Institutions in Valuation across the country. It also offers mentorship to valuation professionals in India since establishment. In 2015, CVSRTA published *Guidelines on Valuation of Real Estate as well as Plant and Machinery*.

IBBI honoured CVSRTA by entrusting it with the preparation of study material for Valuation Examinations in the Asset Classes of Land & Building as well as Plant & Machinery. Team CVSRTA under the mentorship of Shri Kirit Budhbhatti has prepared this comprehensive study material and submitted to IBBI which has in turn uploaded it on its website.

CVSRTA has played a vital role in the formation of CVSRTA Registered Valuer Association, an RVO duly recognized by IBBI.

Program Agenda

08:30 to 09:00 hrs	Registration
09:00 to 10:30 hrs	Inaugural session - Shri Kirit Budhbhatti Chief Guest - Dr. M. S. Sahoo, Chairman IBBI Honoring - Lt Shri D. N. Banerjee
10.30 to 10.45 hrs	Tea Break
10.45 to 11.45 hrs	Panel Discussion 1 - Valuation under IBC, 2016
11:45 to 12:05 hrs	Interactive Session with Dr. M. S. Sahoo, Chairman IBBI
12:05 to 13:00 hrs	Panel Discussion 2 – Indian Valuation Standards for Tangible Assets
13:00 to 14:00 hrs	Lunch
14:00 to 15:00 hrs	Panel Discussion 3 – Valuation under Companies Act
15:00 to 16:00 hrs	Panel Discussion 4 – Way forward for Valuation Education / Profession
16:00 to 16:30 hrs	Q&A
16:30 to 16:45 hrs	Valedictory Speech
16:45 to 17:00 hrs	Evening High-tea & Networking

Additional Information

It is a Day Event only. Just for the ease of Participants, we have negotiated the tariff with the below mentioned Hotels so that the Participants, who wish to do their booking can directly liaise with the Hotels and confirm their Bookings.

**Organisers do not play any role more than passing this information to the delegates. All the delegates are requested to get in touch with the Hotel Person directly.*

Sr. no	Hotel Details	Tariff (In INR)
1	<p><u>Hotel Name:</u> Edition O 30006 Ambawadi Panjarapole Char Rasta, Devang Park, Ambawadi, Ahmedabad</p> <p>Distance from AMA is less than one KM.</p>	Single Room: Rs. 2000/- NET (With Breakfast) Double Room: Rs. 2300/- NET (With Breakfast)
2	<p><u>Hotel Name:</u> Hotel Repose 3rd Floor Pushpak Complex, Opp. Prahladnagar Garden, Ahmedabad</p> <p>Distance from AMA is about 6-7 KM.</p>	Single Room: : Rs. 1800/- NET (With Breakfast) Double Room: Rs. 2200/- NET (With Breakfast)
	<p><u>Both of these hotels are operated by OYO Rooms and reservation can be done with following person.</u></p> <p>Contact Person: Arpit Vora Contact Number: +91 9586233366</p> <p>Please give reference of CVSRTA Conference at the time of booking.</p>	